

Sabha. [See Appendix II, annexure No. 3.]

Small Scale Industries Board

*275. { Shri N. R. Munisamy;
Shri Raghunath Singh:

Will the Minister of Commerce and Industry be pleased to state:

(a) what are the recommendations adopted by the Small Scale Industries Board in its Ninth meeting held recently in New Delhi for intensifying the development of small industries in India;

(b) whether any provision of credit facilities was made for the leather, hide and skin industry and if so, what is the procedure; and

(c) whether all the recommendations will be placed on the Table?

The Minister of Industry (Shri Manubhai Shah): (a) and (c). A copy of the minutes of the Ninth meeting of the Small Scale Industries Board is laid on the Table of the Lok Sabha. [Placed in Library. See No. LT-375/57.]

(b) The Board recommended that the Reserve Bank of India may be asked to take steps for conducting preliminary investigations in regard to leather industry with a view to enable the Bank to decide whether financing could be done in respect of this industry through a State Cooperative Banks or a State Financial Corporations. The investigations will begin by the middle of December.

Foreigners in Defence Services

*276. Shri Rameshwar Tantia: Will the Prime Minister be pleased to state whether the Government of India have received any reply from Pakistan to our Prime Minister's offer to publish the names of all foreigners employed directly or indirectly in the defence services of India, if Pakistan would do so likewise?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): There has been no reaction from the Pakistan Government.

Indo-Pakistan Trade

*277. Shri Raghunath Singh: Will the Minister of Commerce and Industry be pleased to state whether it is a fact that the Government of India has decided to issue additional licences to importers of Goods from Pakistan?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): No, Sir. Perhaps, the Honourable Member has in his mind the procedure providing for grant of licences to Established Importers having past imports from Pakistan to their credit. These licences are also granted on the basis of quota percentage applicable to Soft Currency Area and are valid for imports from the whole of that area.

China's Admission to U.N. General Assembly

*279 { Shri D. C. Sharma;
Shri Rameshwar Tantia;
Shri Bibhuti Mishra:

Will the Prime Minister be pleased to state:

(a) whether India initiated the question of admission of the People's Republic of China to the United Nations General Assembly on the 14th September, 1957; and

(b) if so, with what result?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) Yes.

(b) India's proposal was lost.

Export of Monkeys

*280. Shri Rameshwar Tantia: Will the Minister of Commerce and Industry be pleased to state the latest figures of monkeys exported to foreign countries during this year for the purpose of scientific research?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): 84,649 monkeys were exported during January-June 1957 for purposes of

medical research and preparation of Polio vaccine. Figures for later months are being collected and will be laid on the Table of the Lok Sabha.

Export of Manganese Ore

*281. { Shri Raghunath Singh:
 { Shri Heda:
 { Shri Damani:
 { Dr. Ram Subhag Singh:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government are aware that transport problem has taken an acute turn for the exporters of manganese ore;

(b) whether it is a fact that the Madhya Pradesh Mineral Industry Association has demanded 'Guarantee Transport' for all the quota of 4,80,000 tons of manganese ore registered for export in the names of private exporters; and

(c) if so, the action taken or proposed to be taken in the matter?

The Minister of Commerce (Shri Kanungo): (a) No, Sir. In fact in some sectors, there has been some improvement.

(b) and (c). A representation to this effect has been received. Government are in no position to give any such guarantee.

Refugees with False Migration Certificates

368. Shri Dasaratha Deb: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether refugees with false migration certificates are still entering Tripura;

(b) if so, their number since January, 1957; and

(c) what benefit are they getting from the Relief and Rehabilitation Department of Tripura?

The Parliamentary Secretary to the Minister of Rehabilitation and Minority Affairs (Shri P. S. Naskar): (a) No.

(b) and (c). Do not arise.

Ashoka Hotel

369. Shri Sugandhi: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Government are aware that many cracks in the reinforced concrete cement roof slab of the Ashoka Hotel were noted and then remedied later on;

(b) whether Government are also aware that many vertical cracks appear on the walls of the flats of the 7th and the 8th storey;

(c) the specifications prescribed for laying the roof slab and for plastering the side walls;

(d) the names of the contractors who were given contract;

(e) the reasons for these cracks;

(f) how Government are remedying these defects to create confidence among the tourists who intend to stay there; and

(g) whether Government have taken any suitable action for these lapses against the persons concerned?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) There are no cracks on the reinforced cement concrete roof slab of the Ashoka Hotel. Presumably the hair cracks on the crazy mosaic flooring on the terrace have been misconstrued as cracks on the reinforced cement concrete slab. Crazy mosaic flooring usually develops hair cracks due to exposure to the severity of the climate but these do not cause any structural weakness to the reinforced cement concrete roof slab.

(b) There are no vertical cracks in the walls of the flats of the 7th and 8th storeys. There are, however, two